

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.117**  
**IA-1429/2021 in**  
**IB-17 /(ND)/2021**

**IN THE MATTER OF:**

**Shri Lalit Mohan Goyal**  
**Vs.**  
**Hema Engg. Industries Ltd**

**....OPERATIONAL CREDITOR**

**... RESPONDENT**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 13.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Heard the submissions made by the Counsel for the IRP. Counsel for the IRP has submitted that Hema Engineering Industries Limited, the Corporate Debtor in the matter is subjected to CIRP process in Case No.CP-900/ND/2020. Therefore, the Operational Creditor in the matter is directed to approach the IRP for lodging his claim, if not lodged earlier in the matter and this matter stands **dismissed**.

However, if for any reason, the CIRP in CP-900/ND/2020 is subjected to Settlement or in Appeal and the position of the Corporate Debtor is restored, then the proceedings in the present matter may be continued.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**